

**GOVERNMENT OF INDIA
DISINVESTMENT
LOK SABHA**

UNSTARRED QUESTION NO:3084
ANSWERED ON:13.08.2003
DISINVESTMENT POLICY
JYOTIRADITYA MADHAVRAO SCINDIA

Will the Minister of DISINVESTMENT be pleased to state:

- (a) whether a disinvestment of around Rs.13,200 crore was budgeted during the current year 2003-2004;
- (b) the extent of disinvestment done so far and planned, time-wise;
- (c) whether any changes in disinvestment policy are being contemplated especially with regard to profit making PSUs; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF DISINVESTMENT (SHOURIE):

- (a) Yes, Sir.
- (b) The list of Central Public Sector Undertakings (CPSUs) in which minority shareholding of the Government was disinvested is given in the statement-I enclosed. The list of CPSUs sold through a process of Strategic Sale along with the transfer of management control is given in the statement-II enclosed. During 2003-04, the Initial Public Offer of a part of Government shareholding in Maruti Udyot Ltd. (MUL) fetched Rs. 993 crores. The names of the PSUs in which disinvestment is in progress is given in the statement-III enclosed.
- (c) No, Sir. All non-strategic CPSUs whether they are profit making or loss incurring are to be disinvested. However, Government has decided that in the case of Indian Oil Company Ltd. (IOC), Oil and Natural Gas Company (ONGC) and Gas Authority of India Ltd. (GAIL), Government shareholding would not be reduced below 51%. Oil India Ltd. (OIL) is also not to be disinvested.
- (d) Does not arise.